

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 304**  
296/252/ND/2023

**IN THE MATTER OF:**

Income Tax Officer, Ward 21(1), New Delhi

**.....APPLICANT/PETITIONER**

**Vs**

ROC Delhi & Ors. (M/s. Rising Fibers Ltd.)

**.....RESPONDENT**

**SECTION**

**U/s 252**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,  
Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel appears for the Appellant. The proof and affidavit of service filed by the Appellant are on record. No one has appeared on behalf of the Respondent Nos. 2 to 5. Therefore, Respondent Nos. 2 to 5 are set ex parte.

List the matter on **23.09.2024** for arguments.

**Sd/-**

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**